

COURT ON ITS OWN MOTION V/S STATE OF PUNJAB AND OTHERS

Present:- Ms. Tanu Bedi, *Amicus Curiae* and
Ms. Palak Gupta, Advocate for the applicant.

This application is for impleading the State of Rajasthan through its Addl. Chief Secretary, Department of Home Affairs and Justice as a party/respondent.

Learned *Amicus Curiae* submits that as per the report of the SIT, the second interview had been conducted in Central Jail, Jaipur and therefore, the issue of territorial jurisdiction would arise. She has also drawn our attention to the report of the SIT wherein further directions have been sought from this Court with regard to this interview.

Issue notice in the application to the non-applicant(s)/respondent(s).

At the asking of the Court, Mr. Aftab Singh Khara, Senior DAG, Punjab, Mr. Munish Bansal, Public Prosecutor with Mr. Rajiv Vij, Addl. P.P. for UT, Chandigarh and Mr. Rahul Dev Singh, Addl. A.G., Haryana accept notice(s) on behalf of the respondents.

Heard.

For the reasons stated in the application, the same is allowed and the State of Rajasthan through its Addl. Chief Secretary, Department of Home Affairs and Justice is impleaded as respondent No.4. Amended MOP is taken on record.

Issue notice to newly added respondent No.4 through Advocate General, Rajasthan. The Advocate General, Rajasthan is requested to appear before this Court through video conferencing on 05.09.2024 the date fixed in the main case.

(ANUPINDER SINGH GREWAL)
JUDGE

(LAPITA BANERJI)
JUDGE

August 21, 2024
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